

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11224/2019

(Arising out of impugned final judgment and order dated 10-04-2018 in WC No. 10283/2008 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

RAMESH PRASAD & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.67864/2019-CONDONATION OF DELAY IN FILING and IA No.67865/2019-EXEMPTION FROM FILING O.T.

IA No. 67864/2019 - CONDONATION OF DELAY IN FILING

IA No. 67865/2019 - EXEMPTION FROM FILING O.T.)

Date : 29-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. V. Shekher, Sr. Adv.
Mr. Ashutosh Kr. Sharma, Adv.
Mr. Rajeev Dubey, Adv.
Ms. Sheetal, Adv.
Mr. Kamalendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

We have perused the original record i.e. notice as well as the receipt of possession, produced by the learned counsel for the petitioner. Let a photo copy of these documents be placed on record accompanied by an affidavit.

Until further orders, there shall be stay of operation of the impugned order passed by the High Court.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
COURT MASTER